

ITEM NO.40

COURT NO.6
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION II

CRIMINAL APPEAL NO(S).1305/2018

MAQSOOD AHMAD

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(ONLY LIST THE MATTERS I.E.SR#487-488/2019 BEFORE HON'BLE COURT
ON 10.05.2019)

WITH

SLP (Cr1) No.487-488/2019 (II)

Date : 10-05-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Appellant(s)

Mr.Ajay Veer Singh Jain, Adv.

Ms.Mamta Jain, Adv.

Mr.Uday Ram Bokadia, Adv.

Ms.Divya Garg, Adv.

Mr.Manish Jain, Adv.

Mr.Sonal Jain, AOR

For Respondent(s)

Mr.Ardhendumauli Kumar Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

S.L.P.(Cr1) No.487-488/2019

Having heard learned counsel for the parties and on perusal of the record of the case, we are inclined to enlarge the petitioners, namely, (1) Yahiya Khan s/o Umrao (2) Mohammad Haneef s/o Islam and (3) Ishaq s/o Islam on bail in connection with offence in question on the terms and conditions as may be stipulated by the concerned sessions court during the pendency of these petitions.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master